

tion No. G.S.R. 371 in Gazette of India dated the 13th March, 1976.

- (ii) The Post Office Savings Certificates (Amendment) Rules, 1976, published in Notification No. G.S.R. 372 in Gazette of India dated the 13th March, 1976. [Placed in Library. See No. LT-10542/76.]

- (3) A copy of the Consolidated Report (Hindi and English versions) on the working of the twenty-two public sector banks for the year ended 31st December, 1974. [Placed in Library. See No. LT-10543/76.]

#### AIRCRAFT (AMENDMENT) RULES, 1976

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI SURENDRA PAL SINGH): I beg to lay on the Table a copy of the Aircraft (Amendment) Rules, 1976 (Hindi and English versions) published in Notification No. G.S.R. 69 in Gazette of India dated the 10th January, 1976, under section 14A of the Aircraft Act, 1934 together with an explanatory note. [Placed in Library. See No. LT-10544/76.]

#### REPORT OF THE CAG OF INDIA, FOR 1974-75, UNION GOVERNMENT (CIVIL)

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI-MATI SUSHILA ROHATGI): I beg to lay on the Table—

- (1) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India, for the year 1974-75, Union Government (Civil) under article 151(1) of the Constitution.
- (2) A copy of the Union Government Appropriation Accounts (Civil) for the year 1974-75 (Hindi and English versions).

[Placed in Library. See No. LT-10545/76.]

#### NOTIFICATIONS UNDER EXPORT (QUALITY CONTROL AND INSPECTION) ACT.

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI VISHWANATH PRATAP SINGH): I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under subsection (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963:—

- (1) The Export of Frog Legs (Inspection) Second Amendment Rules, 1976, published in Notification No. S.O. 764 in Gazette of India dated the 21st February, 1976.
- (2) The Export of Light Engineering Products (Inspection) Rules, 1976, published in Notification No. S.O. 894 in Gazette of India dated the 28th February, 1976.
- (3) The Export of Chrome Pigments (Quality Control and Inspection) Amendment Rules, 1976, published in Notification No. S.O. 977 in Gazette of India dated the 6th March, 1976. [Placed in Library. See No. LT-10546/76.]

12.02 hrs.

#### MESSAGES FROM RAJYA SABHA

SECRETARY-GENERAL: Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha:—

- (1) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (Vote on

[Secretary-General]

12.04 hrs.

Account) Bill, 1976, which was passed by the Lok Sabha at its sitting held on the 23rd March, 1976, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

- (ii) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Kerala Legislative Assembly (Extension of Duration) Amendment Bill, 1976, which has been passed by the Rajya Sabha at its sitting held on the 25th March, 1976."
- (iii) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in Rajya Sabha, I am directed to enclose a copy of the Gujarat State Legislature (Delegation of Powers) Bill, 1976, which has been passed by the Rajya Sabha at its sitting held on the 25th March, 1976."

**BILLS AS PASSED BY RAJYA  
SABHA**

**SECRETARY-GENERAL:** Sir, I lay on the Table of the House the following Bills, as passed by Rajya Sabha:—

- (1) The Kerala Legislative Assembly (Extension of Duration) Amendment Bill, 1976.
- (2) The Gujarat State Legislature (Delegation of Powers) Bill, 1976.

**ASSENT TO BILLS**

**SECRETARY-GENERAL:** Sir, I lay on the Table following Six Bills passed by the Houses of Parliament during the current session and assented to since a report was last made to the House on the 9th March, 1976:—

- (1) The High Court Judges (Conditions of Service) Amendment Bill, 1976.
- (2) The Supreme Court Judges (Condition of Service) Amendment Bill, 1976.
- (3) The Appropriation (No. 3) Bill, 1976.
- (4) The Pondicherry Appropriation (No. 2) Bill, 1976.
- (5) The Nagaland Appropriation (No. 2) Bill, 1976.
- (6) The Tamil Nadu State Legislature (Delegation of Powers) Bill, 1976.

12.05 hrs.

**RESIGNATION BY MEMBER**

**MR. SPEAKER:** I have to inform the House that I have received a letter from Shri Sharad Yadav, an elected Member from Jabalpur constituency of Madhya Pradesh, resigning his seat in Lok Sabha. I have accepted his resignation with effect from today, the 26th March, 1976.

**SHRI D. N. TIWARY (Gopalganj):** Some time back, when Dr. Dhillon was the Speaker, it was passed here that only those resignations would be accepted which are presented personally and not through post office.

**MR. SPEAKER:** In this case, the Member has not been able to present this personally and it is the responsibility of the chair to verify whether the resignation is voluntary and with-